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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 131/2018

DR. ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

WIND WORLD INDIA LTD.Defendant

Through: Mr. Sunder Khatri, Adv. (Through

VC)

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CS(COMM) 156/2018, CC 58/2010, I.A. 17437/2023-By D-1 & 2 seeking recall/setting aside of ex parte order dt. 04.08.23.

DR. ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

SH.YOGESH MEHRA & ORS.Defendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

Ms. Archana Sahadeva and Mr.

Harshit Bhoi, Advs. for D-1 and 2

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CS(COMM) 161/2018, CC 84/2015

DR. ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

YOGESH MEHRA & ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

Ms. Archana Sahadeva and Mr. Harshit Bhoi, Advs. for D-1 and 2





36

CS(COMM) 286/2018

ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

K.S OILS LIMITED & ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

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CS(COMM) 296/2018

ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

AMTECH ELECTRONICS(INDIA) LIMITED & ORS

....Defendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

38

CS(COMM) 312/2018, I.A. 17477/2023-By D-2 seeking recall/setting aside of ex parte order dt. 04.08.23.

ENERCON GMBH

.....Plaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

WIND WORLD INDIA LTD. & ANR

....Defendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

Ms. Archana Sahadeva and Mr.

Harshit Bhoi, Advs. for D-2

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CS(COMM) 367/2018

ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.





versus

VAAYU(INDIA) POWER CORPORATION PRIVATE LTD & ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

Ms. Archana Sahadeva and Mr. Harshit Bhoi, Advs. for D-3 and 4

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CS(COMM) 370/2018

ALOYS WOBBENPlaintiff

Through: Mr. Achyut Tewari and Ms.

Krishna Baweja, Advs.

versus

SAVITA OIL TECHNOLOGIES LIMITED & ORSDefendants

Through: Mr. Sunder Khatri, Adv. (Through

VC)

CORAM:

HON'BLE MR. JUSTICE SAURABH BANERJEE

ORDER 16.07.2025

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- 1. Learned counsel for the parties seeks an adjournment on account of the farewell reference of Hon'ble Mr. Justice Vibhu Bakhru scheduled today for post lunch.
- 2. Accordingly, renotify on 17.07.2025 at 03:30 pm, the date already fixed.
- 3. A copy of this order be kept with the connected matters.

SAURABH BANERJEE, J

JULY 16, 2025/Ab